239	Written Answers		[ RAJYA SABHA ]					to Questions			240
4. Si	ui S.S. Varma, Director General, All Ind	ia .	Radio		•	٠. •	•			Member	· <del>-</del>
	nri S.P. Upasani, Joint Secretary, Ministry of Information and Broadcasting.	-		•	•	٠	•	•		Member ,	
	iri Sh ildendra Shankar, Director General, Doordarshan.		•	•	٠	•	•	•	٠	Member .	
7. K	um, Lata Mangeshkar				•	•		•		Member	
8, P.	andit Justaj						••	•		Member	
9. <b>S</b>	hri Lalgudi G. Jayaramar	ì					٠.			Member	
10. D	r. M. Balamuralikrishna	•			•		•			Member	
11. D	r. Yamini Krishnamurthi					٠				Member	
12. Si	ri Shyam Benegal .		•		•				•	Member	
13. D	r. V.K. Narayana Menor	ı .	•							Member	
14. P.	andit Ravi Shankar .		•	•	•	•	•	•		Member	
The members for classical music are S/Shri Pt. Ravi Shankar, Pt. Jastej, Lalgudi G. fizer n.n., Dr. M. B. Lumar dikrishna and Dr. V.K. Narayana Menon. S/Shri Pendit Ravi Si ni. r. P. Justij, L. Igudi G. Jayaram in are "Top-ranking" eminent artises of the country n.l. rave been regularly broadcasting from AIR for many decades. Dr. V.K. Narayana M.n. is music expert.											

## Merger of Indian Aluminium Company Limited

1519. SHRI SURAJ PRASAD;

SHRI INDRADEEP SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

- (a) whether the terms and conditions of the recently reported 'merger' of Indian Aluminium Company Limited (IACL) with Mjs. Mahindra and Mahindra Limited have been approved by Government;
- (b) whether it is a fact that INDAL sharehoW-iis are expected to trade 9 shares for 4 shares of M/s Mahindra and Mahindra Limited;
  - (c) if go, who has decided this ratio;

- (d) whether an independent valuer was appointed;
- (e) whether the financial institutions had conveyed their acceptance of the ratio after obtaining Government's clearance; and
- (f) if so, what are the reasons for sacrificing the small shareholders' interests?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The reported merger of Indian Aluminium Company Limited (IACL) with M/s Mahindra and Mahindra Ltd. would require approval of the Central Government under section 23 of the M.R.T.P. Act, 1969. No application has, however, been made by IACL in the regard.

(b) to (f). Do not aries.